

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A. NO. 361/1993

New Delhi this the 30th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Hari Chand S/O Phool Chand,
R/O 3/14, Minto Road,
Rouse Avenue,
New Delhi.

... Applicant

(By Shri D. R. Gupta, Advocate)

-Versus-

Union of India through
Secretary, Department of
Fertilizers, Shastri Bhawan,
Dr. Rajendra Prasad Road,
New Delhi.

... Respondent

(By Shri S. M. Arif, Advocate)

The application having been heard on 30.10.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant seeks reengagement based on the length
of service put in by him. Admittedly, he has been
working from 3.1.1987 to 20.1.1993. It is also
admitted that he has been working continuously after
the filing of the application. In these circumstances,
we direct respondents to consider the case of
applicant for regularisation having regard to the
length of service put in by him in terms of the

...2.

scheme issued by the Government of India, Department
of Personnel and Training in Office Memorandum No.
51016/2/90-Estt.(c) dated 10.9.1993.

2. Application is disposed of. No costs.

Dated, 30th October, 1996.

~~R. K. Aboja~~
(R. K. Aboja)
Member(A)

~~Chettur Sankaran Nair, J.~~
Chairman

/as/